

ITEM NO.1703

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 29859/2008

GOSWAMI RADHESH LAL

Petitioner(s)

VERSUS

RADHA BALLABH GOSWAMI (DEAD) & ORS.

Respondent(s)

(FOR [I A UNDER ORDER V RULE1(3) OF SCR, 2013] ON IA 45549/2017)

Date : 30-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
[IN CHAMBER]

For Petitioner(s) Mr. Anurag Singh, Adv.
Mr. Anil Kumar Mishra, AOR

For Respondent(s) Ms. Asha Gopalan Nair, AOR
Ms. Abha R. Sharma, AOR
Mr. Dr. Rajeev Sharma, AOR

UPON hearing the counsel the court made the following
O R D E R

For the past two years, compliances have not been made by learned counsel by providing fresh particulars of the Lrs. of deceased Respondent No.1 and the surviving Lrs. of deceased Respondent No.15.

Ideally, this Court ought to direct abatement of the petition in respect of Respondent Nos.1 and 15 for not taking necessary steps.

However, in the interests of justice, one last opportunity of four weeks is granted to the learned counsel for the petitioner to take steps to file

fresh particulars of Lrs. of deceased Respondent No.1 and surviving Lrs. of deceased Respondent No.15 failing which adverse consequences as mentioned above shall flow.

List after six weeks.

(Geeta Ahuja)
Asth. Registrar-Cum-PS

(Ram Subhag Singh)
Branch Officer